

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2043
ANSWERED ON 17.03.2023

ENCROACHMENT OF LAND OWNED BY RAILWAYS

2043. SHRI ABDUL WAHAB:

Will the Minister of RAILWAYS be pleased to state:

- (a) the area of Railways-owned land in hectares under encroachment, zone-wise;
- (b) the number of anti-encroachment drives carried out in the last five years;
- (c) whether Government is planning to undertake any development activity on encroached land in Haldwani district;
- (d) if so, details thereof and if not, the reasons for eviction notice being served to the inhabitants of Haldwani;
- (e) whether Government will provide any compensation for rehabilitation to the affected citizens; and
- (f) if so, details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 2043 BY SHRI ABDUL WAHAB ANSWERED IN RAJYA SABHA ON 17.03.2023 REGARDING ENCROACHMENT OF LAND OWNED BY RAILWAYS

(a): The Zone-wise area of Railway land under encroachment is as under:

Railway	Area under Encroachment as on 31.03.22 in Hectare
Central Railway	52.50
Eastern Railway	21.94
East Central Railway	1.35
East Coast Railway	13.04
Northern Railway	157.89
North Central Railway	40.98
North Eastern Railway	23.31
North East Frontier Railway	93.19
North western Railway	18.34
Southern Railway	55.15
South Central Railway	14.34
South Eastern Railway	140.60
South East Central Railway	41.41
South Western Railway	16.26
Western Railway	50.59
West Central Railway	36.23
Production Units	5.69
Total	782.81

(b): During the last five years i.e from 2017-18, 2018-19, 2019-20, 2020-21, 2021-22 a total of 4405 number of anti-encroachment drives have been carried out.

(c) & (d): Yes, Sir. In the year, 2007, Railway had sanctioned works for construction of Coaching Depot, New Pit lines; Sick lines for starting train from Haldwani Railway Station. However, the work could not be done due to the encroachment in the area. Further, the work for construction of additional railway Lines and additional High Level Platforms to improve facilities for passengers are planned. As such, encroachments are required to be removed to make the land available for proposed works.

(e) & (f): Housing is a State Subject and responsibility for providing alternative sites for rehabilitation / resettlement as well as bearing cost for the same, vests with the State Governments or the Urban Local Bodies concerned. Section 147 of Railway Act only provides for eviction of unauthorized occupants from railway's land.
